

(a) whether Government had invited bids from the private players for setting up four medical institutes on the line of the All India Institute of Medical Sciences (AIIMS);

(b) if so, the details thereof; and whether Government proposed to set up such AIIMS like medical institutes in Tamil Nadu;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Government had invited bids from eligible contractors for construction of medical college and hospital complex of 6 AIIMS-like institutions under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY).

(b) For Package I civil work, i.e. medical college complex, 95 bids were received in all from 36 firms, out of which 13 firms were technically qualified for opening of financial bids. 4 firms emerged as the lowest bidders for six sites and work has been awarded to them.

In respect of Package II, i.e. hospital complex, 58 bids were received in all from 13 firms, out of which 8 firms were technically qualified, 3 firms emerged as the lowest bidders for the six sites and work has been awarded to them.

There is no proposal to set up an AIIMS-like institution in Tamil Nadu.

(c) Does not arise.

(d) Government has taken up upgradation of the Government Mohan Kumaramangalam Medical College, Salem, in the first phase and of Government Medical College, Madurai, in the second phase of PMSSY.

#### **Additional IAY houses in naxal affected areas in Orissa**

\*339. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the State Government of Orissa has submitted any proposal for sanction of additional houses under the Indira Awas Yojana (IAY) in the naxal affected areas of the State; and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI C.P. JOSHI): (a) and (b) No proposal for sanction of additional houses under Indira Awaas Yojana (IAY) for naxal affected districts has been received from the Government of Orissa.

Exploitative practices in private Hospitals/Nursing Colleges/Institutes in the country are compulsorily collecting the original educational and professional certificates of Nurses and Nursing Students and use this to threaten and exploit them later;

(b) if so, the details thereof;

(c) whether these Hospitals are making Nurses and other Paramedical staff compulsorily execute bonds, with 'oppressive terms', to make them serve such hospitals for any specified period and they impose monetary penalty on those who want to quit the service before the expiry of bond period;

(d) if so, the details thereof; and

(e) the actions Government contemplates to take in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Complaints in this regard have been received from Hon'ble MPs and have also been raised on the floor of the House.

Health being a State subject, the matters pertaining to improving and regulating the service conditions of nurses and paramedical staff working in the private hospitals in the country comes under the purview of State Governments of the State in which the private hospitals are located. This Ministry has taken up the matter with the State Governments to take necessary measures for enacting a comprehensive legislation to ensure proper service conditions, minimum salary, etc. for the nurses working in the private sector.

(e) The Clinical Establishments (Registration and Regulation) Bill, 2010, has been passed by both the House of the Parliament. It provides for Registration and Regulation of clinical establishments in the country and sets standards for ensuring proper health care by the clinical establishments.

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